

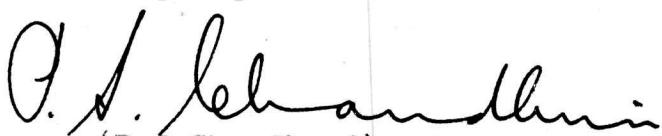
Coram : Hon'ble Mr. P.M. Joshi : Judicial Member

Hon'ble Mr. P.S.Chaudhuri : Administrative Member

17/4/1989

Mr.K.K.Shah, the learned counsel for the petitioner present. Mr.Jagadish Yadav for Mr.J.D.Ajmera, the learned counsel for the respondent has opposed the admission of the application on the ground that the petitioner was only appointed provisionally and his services have been terminated under the rules governing his services. In view of the points raised in the application in our opinion the same deserve consideration.

The application is admitted. The reply has already been filed by the respondent and the petitioner has also filed the rejoinder. The petition is otherwise ready for final hearing. Registry be placed the matter along with the other cognate matters.



(P.S.Chaudhuri)
Administrative Member


(P.M.Joshi)
Judicial Member

a.a.bhatt

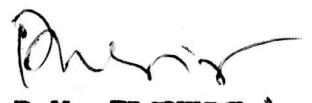
O.A./674/88

CORAM : Hon'ble Mr. P.H. Trivedi ... Vice Chairman
Hon'ble Mr. S.Santhana Krishnan ... Judicial Member

18.4. '91

Learned advocate Mr. K.K. Shah for the applicant
has filed leave note. Respondents' advocate not present.
Adjourned to 3rd June '91 for hearing.


(S. SANTHANA KRISHNAN)
Judicial Member


(P.H. TRIVEDI)
Vice Chairman

*Mogera

(4)

Date	Office Report.	ORDER
<u>3.6.91</u>		<p>Present : Learned advocate Mr. K.K. Shah for the applicant</p> <p>Learned advocate Mr. M.R. Rawal for Mr. P.M. Rawal.</p> <p>Learned advocate for the applicant requests for permission of withdrawing the case with liberty to file fresh petition if necessary, to which he states that his opponents advocate has no objection. Allowed.</p> <p><i>R.C. Bhatt</i> (R.C. Bhatt) Judicial Member</p> <p><i>P.H. Trivedi</i> (P.H. Trivedi) Vice Chairman</p> <p>*Ani</p>